

ITEM NO.2

COURT NO.4

SECTION IIB

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 5825/2014

(Arising out of impugned final judgment and order dated 04/10/2013  
in CRLR No. 2955/2013 passed by the High Court Of Punjab & Haryana  
At Chandigarh)

STATE OF PUNJAB

Petitioner(s)

VERSUS

SAURABH BAKSHI

Respondent(s)

(office report)

Date : 25/03/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA  
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. V. Madhukar, AAG  
Ms. Anvita Cowshish, Adv.  
Mr. Mohit Nain, Adv.  
Mr. Kuldip Singh, AOR.

For Respondent(s)

Ms. Meenakshi Arora, Sr. Adv. (AC)  
Ms. Vandana Gogna, Adv.  
Ms. Mahima Sareen, Adv.  
Mr. Vasav Ananthram, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Hearing concluded.

Judgment reserved.

Signature Not Verified

Digitally signed by  
Gulshan Kumar Arora

Date: 2015.03.27

18:56:48 IST

Reason:

(Gulshan Kumar Arora)  
Court Master

(H.S. Parasher)  
Court Master